

LIR No:3190/2016

Sh. Chamak Lal Vs. M/s Surmila Enterprises

LIR No:5392/2016

Sh. Chhote Vs. M/s Surmila Enterprises

22.09.2020.

Present : None for the workman.

None for the management No:1 & 3.

Management no:2 is already ex-parte.

Perusal of the file shows that final arguments has already been heard on behalf of the workman on 03-03-2020 and matter was adjourned for final argument on behalf of the management no:1 & 3. The liberty was also given to the counsel for the management no:1 & 3 for filing of written submission. On 25-08-2020 Sh. Anil Mishra has appeared on behalf aof the management no:1 & 3 through videoconferencing and sought time for filing the written submission. Thereafter, on 03-09-2020 none has appeared on behalf of the management no:1 & 3 neither any written submissions filed, therefor e, the case was adjourned for 15-09-2020. On 15-09-2020none has appeared on behalf of the management no:1 & 3 neither any written submission filed. Case was again adjourned for 22-09-2020 for the physical hearing.

Today none has appeared on behalf of the management no:1 & 3. It is already 2 pm. But none has appeared on behalf of the management no:1 & 3. however, in the interest of justice last and final opportunity is grant ed to the management no:1 & 3 for filing of

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written submission at the official e-mail ID of the court and it is made clear if the written submissions are not filed on behalf of management no:1 & 3 by the next date of hearing the order will be passed in this case.

Put up on 28-09-2020.

VEENA RANI
POLC/RADC
22.09.2020

LIR No. 2838/2016

Joginder Jha vs M/s Cotton Concept

22.09.2020.

Present : None for the workman.

Shri Saumitra Singhal, AR for the management.

Matter is taken up through VC, as AR of the management submitted that he is not in a position to attend physical Court.

The matter is fixed for recording of statement of the parties as matter has already been settled between the parties and Shri Jitesh Lakhwani, partner of the management has already paid Rs. 60,000/- to the workman.

It is submitted by AR for the management that workman is not available and AR of the workman Shri Veerpal tried to contact the workman.

At request, matter stands adjourned for recording of statement of settlement on 07-12-2020.

VEENA RANI

POLC/RADC

22.09.2020

LIR Case No:6161/2016

Sh. Azad Singh Negi Vs. Karl Storz Endoscopy India P.Ltd.

LIR Case No:6163/2016

Sh. Pratap Singh Negi Vs. Karl Storz Endoscopy India P.Ltd.

22.09.2020.

Present : Sh. S.B. Shailly, AR for the workman.

Sh. S.N. Gupta AR for the management.

Written arguments filed on behalf of management in the drop box. Ahlmad is directed to place on record the same after three days.

It is submitted by AR of the workman that he has already filed his written arguments on the official e-mail ID of the court.

Arguments on issue no:1 & 2 heard on behalf of both the parties today in the court.

Put up for order on 14-10-2020.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 6318/2016

Ganesh Pal vs DTC

22.09.2020.

Present : None for the workman.

 None for the management.

 The matter is fixed for WE on remaining issues as enquiry issue had already been decided, but wrongly listed in miscellaneous cases.

 Matter stands adjourned for WE on
19.10.2020.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 4283/2016

Kailash Chander vs M/s Ryan International School

22.09.2020.

Present : Shri Umesh Dubey, AR for the workman.

Shri Dipender Kumar, AR for the management.

The matter is fixed for further proceedings as enquiry issue had already been decided.

Matter is taken up through VC as AR for the management submitted that he is not able to attend physical Court, but, AR for the workman present in physical Court.

Now, at request of both the parties, matter stands adjourned for WE on remaining issues **28.10.2020**.

VEENA RANI

POLC/RADC

22.09.2020

LCA No. 233/2016

Shyam Kanojia vs M/s Press Club of India

22.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for further proceedings.

Put up alongwith connected matter on

21.10.2020.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 4096/2016

Rajesh Khanna vs M/s Ryan International School

22.09.2020.

Present : Shri Umesh Dubey, AR for the workman.

Shri Dipender Kumar, AR for the management.

The matter is fixed for further proceedings as enquiry issue had already been decided.

Matter is taken up through VC as AR for the management submitted that he is not able to attend physical Court, but, AR for the workman present in physical Court.

Now, at request of both the parties, matter stands adjourned for WE on remaining issues **28.10.2020**.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 4285/2016

Pan Singh vs M/s Ryan International School

22.09.2020.

Present : Shri Umesh Dubey, AR for the workman.

Shri Dipender Kumar, AR for the management.

The matter is fixed for further proceedings as enquiry issue had already been decided.

Matter is taken up through VC as AR for the management submitted that he is not able to attend physical Court, but, AR for the workman present in physical Court.

Now, at request of both the parties, matter stands adjourned for WE on remaining issues **28.10.2020**.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 2010/2016

Sukhbir Singh vs The Delhi Flour Mills Company Ltd.

22.09.2020.

Present : None for the workman.

Shri K M Tripathi, Proxy AR for Shri S K
Bhatnagar, AR for the management.

The matter is fixed for WE.

AT request, matter stands adjourned for WE
on **27.10.2020.**

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 6851/2016

Radhey Shyam vs The Delhi Flour Mills Company Ltd.

22.09.2020.

Present : None for the workman.

Shri K M Tripathi, Proxy AR for Shri S K
Bhatnagar, AR for the management.

The matter is fixed for WE.

AT request, matter stands adjourned for WE
on **27.10.2020**.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 349/2016

Jaswant Singh vs M/s Hari Nagar Bus Depot 2

22.09.2020.

Present : None for the workman.

Shri Jai Bhagwan Sharma, AR for the management No 1.

Shri Ashok Kumar Goyal, AR for the management No. 2.

The matter is fixed for WE.

Matter is taken up through VC, as ARs of the managements submitted that they are not in a position to attend physical Court.

AT request of ARs of management No. 1 and 2, matter stands adjourned for WE on **19.11.2020.**

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 9639/2016

Anwar Hussain vs M/s Scholar Publishing House Pvt. Ltd.

22.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **02.12.2020.**

VEENA RANI
POLC/RADC
22.09.2020

LC No. 303/2018

Harbeer Singh Kasana vs M/s Jesus & Marry College

22.09.2020.

Present : None for the workman.

None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **14.12.2020.**

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 4803/2016

Ramesh Kumar vs M/s R K Global Shares & Securities Ltd.

22.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

In the interest of justice, matter stands
adjourned for ME on **21.11.2020**.

VEENA RANI
POLC/RADC
22.09.2020

LC No. 1014/2016

Rakesh Kumar Pant vs M/s Press Club of India

22.09.2020.

Present : None for the workman.

None for the management.

The matter is listed in miscellaneous arguments.

Perusal of the record shows that enquiry issue has already been decided in the present case.

Now, matter stands adjourned for WE on **21.10.2020.**

VEENA RANI

POLC/RADC

22.09.2020

LC No. 1015/2016

Naresh Kumar vs M/s Press Club of India

22.09.2020.

Present : None for the workman.

None for the management.

The matter is listed in miscellaneous arguments.

Perusal of the record shows that enquiry issue has already been decided in the present case.

Now, matter stands adjourned for WE on
21.10.2020.

VEENA RANI

POLC/RADC

22.09.2020

LC No. 1016/2016

Shyam Kanojia vs M/s Press Club of India

22.09.2020.

Present : None for the workman.

None for the management.

The matter is listed in miscellaneous arguments.

Perusal of the record shows that enquiry issue has already been decided in the present case.

Now, matter stands adjourned for WE on
21.10.2020.

VEENA RANI

POLC/RADC

22.09.2020

LCA No. 11/2016

Naresh Kumar vs M/s Press Club of India

22.09.2020.

Present : None for the workman.

None for the management.

The matter is listed in miscellaneous arguments.

Perusal of the record shows that enquiry issue has already been decided in the present case.

Now, matter stands adjourned for WE on
21.10.2020.

VEENA RANI

POLC/RADC

22.09.2020

LCA No. 28/2016

Rakesh Kumar Pant vs M/s Press Club of India

22.09.2020.

Present : None for the workman.
 None for the management.

The matter is listed in miscellaneous arguments.

Perusal of the record shows that enquiry issue has already been decided in the present case.

Now, matter stands adjourned for WE on
21.10.2020.

VEENA RANI
POLC/RADC
22.09.2020

LC No. 3544/2016

Ved Pal Sharma vs M/s Sumetco Alloys Pvt. Ltd.

22.09.2020.

Present : Sh. Ajeet Singh ARW through VC.

None for the management.

In the interest of justice matter is adjourned for final argument on 19-11-2020.

VEENA RANI

POLC/RADC

22.09.2020

LIR No. 9824/2016

Madan Pandey vs M/s Venu Eyes Institute and Reserch
Centre

22.09.2020.

Present : Sh. Anil Rajput, ARW along with workman.

None for the management.

Final argument on behalf of the workman heard. ARW has stated that he will also file his written submission within one week on the official e-mail ID of the court.

Management is also directed to file written submission on their part for final argument.

Be put up for final argument on behalf of management on 26-10-2020.

VEENA RANI

POLC/RADC

22.09.2020

Case No:

22.09.2020.

Present : None for the workman.
 None for the management.

VEENA RANI
POLC/RADC
22.09.2020